

ITEM NO.27 Court 2 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application Nos. 1808-1809/2019 in C.A. No(s). 4784-4785/2019, C.A. Nos. 4786-4789/2019 and C.A. Nos. 4790-4793/2019

(Arising out of impugned final judgment and order dated 08-05-2019 in C.A. No. No. 4784/2019 08-05-2019 in C.A. No. No. 4785/2019 08-05-2019 in C.A. No. No. 4786/2019 08-05-2019 in C.A. No. No. 4787/2019 08-05-2019 in C.A. No. No. 4788/2019 08-05-2019 in C.A. No. No. 4789/2019 08-05-2019 in C.A. No. No. 4790/2019 08-05-2019 in C.A. No. No. 4791/2019 08-05-2019 in C.A. No. No. 4792/2019 08-05-2019 in C.A. No. No. 4793/2019 passed by the Supreme Court of India)

THE KERALA STATE COASTAL ZONE MANAGEMENT AUTHORITY Appellant(s)

VERSUS

MARADU MUNICIPALITY & ORS.

Respondent(s)

IA No. 23900/2020 - CLARIFICATION/DIRECTION

IA No. 158544/2019 - MODIFICATION

WITH

CONMT.PET.(C) No. 1162-1163/2019 in MA 1808-1809/2019 in C.A. No. 4784-4785/2019, C.A. No. 4786-4789/2019 and C.A. No. 4790-4793/2019 (XI-A)

IA No. 113454/2020 - EXEMPTION FROM FILING AFFIDAVIT)

MA 1056-1057/2020 in C.A. No. 4784-4785/2019 (XI-A)

FOR CLARIFICATION/DIRECTION ON IA 48577/2020

FOR INTERVENTION/IMPLEADMENT ON IA 48578/2020

FOR INTERVENTION/IMPLEADMENT ON IA 48579/2020

FOR CLARIFICATION/DIRECTION ON IA 48580/2020

FOR INTERVENTION/IMPLEADMENT ON IA 48583/2020

FOR INTERVENTION/IMPLEADMENT ON IA 48584/2020

Date : 06-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE KRISHNA MURARI

Counsel for Parties:Mr. Sachin Patil, AOR  
Mr. Geo Joseph, Adv.

**By Courts Motion**

**Mr. Seshatalpa Sai Bandaru, AOR**

**Mr. Venkataramani Sr. Adv.**

**Mr. Jishnu M L, Adv.**

**Ms. Priyanka Prakash, Adv.**

**Ms. Beena Prakash, Adv.**

**Mr. G. Prakash, AOR**

**Ms. Liz Mathew, AOR**

**Ms. Sonali Jain, Adv.**

**Mr. K. Rajeev, AOR**

**Mr. R. Basant, Sr. Adv.**

**Mr. A. Karthik, AOR**

**Mr. Akshay Sahay, Adv.**

**Ms. Anushka Pardikar, Adv.**

**Mr. Radha Shyam Jena, AOR**

**Mr. Vanshdeep Dalmia, AOR**

**Mr Rahul Jain, AOR**

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**Mr. Lakshmeesh S. Kamath, AOR**

**Mr. Soheb Rahman, Adv.**

**Mr. Kailas Bajirao Autade, AOR**

**Mr. Abdul Azeem Kalebudde, AOR**

**Ms. Taherabi Kalebudde, Advocate**

**Mr. Shishir Pinaki, AOR**

**Mr. Rohit Kumar Singh, AOR**

**Mr. Shrey Saini, Adv.**

**Ms. Preeti Singh, AOR**

**Mr. Prashant Padmanabhan, AOR**

**Ms. Prachi Bajpai, AOR**

**Mrs. Meenakshi Arora, Sr. Adv.\***

**Mr. P.S. Patwalia, Sr. Adv.\***

UPON hearing the counsel the Court made the following  
O R D E R

Four weeks time is granted within which all parties are to file written submissions before this Court. Meanwhile, the Committee's mandate is extended by this Court till further orders from this Court. The Committee also requests this Court to appoint an *amicus curiae*. We appoint Mr. Gaurav Agrawal, learned Advocate, as amicus to represent the Committee. Registry is directed to supply all papers to him. Mr. Gaurav Agrawal also to sit with the Committee and file written submissions before this Court.

List all these matters on Wednesday, the 9<sup>th</sup> December, 2020.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER

\* Appearance slip not given